

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1086

ANSWERED ON:23.11.2001

UTILIZATION OF FUNDS FOR THE WELFARE SCHEMES

ABDUL RASHID SHAHEEN;DUKHA BHAGAT;LAXMAN GILUWA;MANSINH PATEL

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the funds allocated to different States for the welfare of SCs/STs under the Centrally sponsored schemes during the last three years have not been properly utilised;
- (b) if so, the details thereof, State-wise; and
- (c) the steps taken by the Government to ensure proper utilization of funds meant for the welfare scheme of SCs/STs?

Answer

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. SATYANARAYAN JATIYA)

(a) to (c) Funds sanctioned to the States for welfare of SCs/STs are to be utilized as per guidelines. In the event of any utilization, which is not as per guidelines, being noticed, appropriate action is taken. Progress of utilization of funds by the States is monitored based on stage of implementation of the scheme from time to time. Proper Utilization of funds by the States, is being pursued in the following manner:-

- (i) Utilization of funds sanctioned in the previous years is looked into while processing proposal for sanction of further fund under the same scheme.
- (ii) Utilization of fund is monitored based on receipt of periodic progress reports which gives progress of physical and financial achievement.
- (iii) Utilization of fund is monitored during field visit of the officers of the Ministry to the States.
- (iv) Utilization of fund is reviewed in the meeting with officials of the State Government periodically.